

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

ITA No. 938/Del/2019, A.Y. 2015-16

Madhu Bahl, A-153, Golf Course Road, Gurgaon, Haryana PAN : AEJPB7995L (Appellant)	Vs.	ITO Ward-2(4), Gurgaon (Respondent)
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Appellant by : None

Respondent by : Sh. M. Baranwal, Sr. DR

Date of hearing : **25.03.2021**

Date of pronouncement : **25.03.2021**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A)-1, Gurgaon, dated 13.12.2018.

2. The learned counsel for the assessee, vide its letter dated 12.03.2021, received by email, has requested for withdrawal of the appeal filed by him

and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 25th March, 2021.

Sd/-

(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

Binita

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar,
ITAT, Delhi

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Date of dispatch of Order.	